also try to get things done so that in the coming session we have all these facilities so as to provide you with both. I know. I am concerned.

Now Mr. Mukherjee.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANNAB MUKHERJEE): I beg to lay....(Interruptions).

PROF. K. K. TEWARY (Buxar): Sir, I had given a privilege motion against Shri Jyotirmoy Bosu. (Interruptions).

MR. SPEAKER: It is under my consideration. Let me consider it.

PROF. K. K. TEWARY: How long will you take to decide? It is more than fifteen days now....

MR. SPEAKER: Well, that I cannot say. It takes time. Even hurry takes time.

PROF. K. K. TEWARY: Shri Jyotirmoy Bosu had made a statement. It is a very serious matter. (Interruptions).

MR. SPEAKER: No. Now, Shri Pranab Mukherjee.

#### 12.10 hrs.

PAPERS LAID ON THE TABLE NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOP-MENT) ACT, IMPORT POLICY APRIAL, 1981—MARCH, 1982 AND ( STATEMENT

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 703 (Hindi and English versions) published in Gazette of India dated the 28th February, 1981 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary with regard to any mineral available in the areas specified in the Notification, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2265/81].

(2) A copy of the Import Policy, April, 1981-March, 1982.

(3) A statement (Hindi and English versions) giving reasons for not lay simultaneously the Hindi versions of the Import Policy for April, 1981—March 1982. [Placed in Library. See No. LT-2266/81].

### NOTIFICATIONS UNDER CENTRAL EXCISES RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules 1944:—

(1) G.S.R. 255(E) to 257(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding deferment of the conditions about non-use or use of power in relation to box making and labelling for eligibility to the concessional rate of Excise Duty applicable to matches produced in the middle or cottage sector upto 1st July, 1981.

(2) G.S.R. 258(E) published in Gazette of India dated the 31st March, 1981 together with an explanatory memorandum regarding amendment in Notification No. 43/ 81-CE dated the 1st March, 1981 relating to Excise Duty scheme for matches produced in the cottage sector.

(3) G.S.R. 264(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/1-CE dated the 1st March, 1981 regarding continuance of exemption in respect of item 68 goods manufactured in any premises which were not a 'factory' as defined in the Factories Act, 1948 beyond 31st March, 1981 instead of withdrawing it from 1st April, 1981.

(4) G.S.R. 265(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum rescinding Notification No. 47/81-CE dated 1st March, 1981.

(5) G.S.R. 266(E) published in Gazette of India dated the 1st April, 1981 together with an explanatory memorandum regarding exemption to standard gold bars manufactured by the Government of India Mint from the duty of excise  $a_g$  is in excess of the duty leviable on the cost of conversion of gold in any form into such standard gold bars.

[Placed in Library. See No. LT-2267/81].

## 12.12 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 27th March, 1981:—

1. The Special Bearer Bonds (Immunities and Exemptions) Bill, 1981.

2. The Appropriation (Railways) Bill, 1981.

3. The Appropriation (Railways) No. 2 Bill, 1981.

4. The Appropriation (Railways) No. 3 Bill, 1981.

5. The Appropriation (Railways) No. 4 Bill, 1981.

6. The Manipur Appropriation (Vote on Account) Bill 1981.

7. The Manipur Appropriation Bill. 1981.

8. The Air (Prevention and Control of Pollution) Bill, 1981. 2. Sir, I also lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Life Insurance Corporation (Amendment) Bill, 1981 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 27th March, 1981.

# 12.14 hrs.

## PUBLIC ACCOUNTS COMMITEE

#### TWENTY-EIGHT REPORT

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to present the Twenty-eighth Report (Hindi and English versions) of the Public Accounts Committee on M/s. International Computers Ltd., U.K. relating to the Ministry of Finance (Department of Revenue).

#### 12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DERAILMENTS OF TRAINS IN N. E. REGION

श्री राम विलास पासवान (हाजोपुर): मैं ग्रविलम्बनीय लोक महत्व के निम्त-लिखित विषय की ग्रोर रेल मंत्री का ध्यान दिलाता हूं ग्रौर प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें:

> "पूर्वोत्तर क्षेत्र में रेल मार्गों पर होने वाले बम विस्फोटों के कारण गाड़ियों के पटरी से उतरने की कथित ग्रनेक घटनाओं से उत्पन्न स्थिति श्रौर इस सम्बन्ध में सरकार द्वारा की गई कार्यवाही ।"